

security and mortgage of property. The maximum limit of loan that a member can be advanced is Rs. 5000/- unsecured, Rs. 8000/- as secured, and Rs. 25000/- on mortgage of property. In emergency, the Board may grant loan to any member within his maximum credit limit and without security for an amount not exceeding Rs. 200/- recoverable within three months. Besides, special loans irrespective of a member's maximum credit limit and without personal surety, may be granted by the Board upto 90 per cent of fixed deposits of the member, 50 per cent of the value of jewels and loan against any other collateral security as per the instructions of the Registrar and the Reserve Bank of India. A member can apply for loan only if his previous loan is not outstanding. Loan can be advanced upto 6 times of monthly income of a member if his income is upto Rs. 800/- per month and upto 8 times of monthly income if a member's income exceeds Rs. 800 per month. A member can stand surety only upto ten times of this share value or monthly income whichever is less. A member, who is in private service, must have rendered at least two years' continuous service in private firm or a company paying income-tax, to become eligible for loan. The condition that for getting loan one of the sureties must be either Government servant or income-tax payer or property owner does not apply to Government servants. No loan will be advanced to a member who is a persistent defaulter. If a member happens to be a Government servant, he should obtain an undertaking duly signed by the Pay Disbursing Officer agreeing to deduct directly his monthly instalment from his salary, and in case of businessman and property owner, latest income tax receipt and house-tax receipt respectively shall be a valid proof for obtaining a loan. In case of others, a certificate from the Area Director regarding his monthly income supported by an Affidavit from Notary Public shall be the proof for obtaining loan. For applying loan, a member should bring his ration card as well as

his sureties' to prove that they are residing in the area of operation of the Bank. The bye-laws of the Bank lays down that shares shall not be withdrawn, repaid or transferred in manner other than as prescribed in the bye-laws.

3. The Bank has denied that the share money once deposited is never returned. As soon as the Board of Directors accepts the resignation of a member, his share money is returned. There is no case of withholding of share money of a member who has resigned.

4. On the irregularities reportedly committed by the Bank, the Registrar of Cooperative Societies, Delhi Administration ordered an enquiry under Section 55 of the Delhi Cooperative Societies Act on 5-1-1978. The enquiry officer submitted his report on 18-10-1979.

5. Follow-up action on the findings of the enquiry report has been initiated by the Delhi Administration and the Reserve Bank of India in accordance with the Cooperative Societies Act and the Banking Regulations Act respectively.

#### Large Industrial Houses engaged in Deep Sea Fishing

4864. SHRI S. M. KRISHNA: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of large industrial Houses engaged in deep sea fishing and number of trawlers owned by them;

(b) their export potential during the last two years; and

(c) whether any public sector undertaking is also engaged in this business; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). A list of large Industrial

House engaged in deep sea fishing is given below:

Q : Quantity in tonnes.

V : Value in Rs. Lakhs.

	No. of deep sea fishing vessels i.e. of 20M and above in length	Export	
		1978-79	1979-80
(i) Union Carbide India Ltd.	8	Q : 621 V : 416.92	Q : 527 V : 394.70
(ii) India Tobacco Co. Ltd.	2	Q : 229 V : 139.85	Q : 46 V : 32.00
(iii) E.I.D. Parry India Ltd.	2	Q : 274 V : 117.61	Q : — V : —
(iv) Britannia Industries Ltd.	3	Q : 1020 V : 405.56	Q : 547 V : 243.14
(v) Tata Oil Mills Co. Ltd.	2	Q : 9072 V : 523.92	Q : 8259 V : 553.15
(vi) Konkan Fisheries Ltd <sup>a</sup>	5	Q : 761 V : 266.94	Q : 544 V : 229.66
(vii) New India Fisheries Ltd. .	3	Q : 724 V : 317.54	Q : 1005 V : 348.42

(c) The following five Public Sector Undertakings have been operating 14 Vessels for deep sea fishing (vessels of 20 meters length and above) as given below :

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|--|---|
| (i) Kerala Fisheries Corporation . . . . .                               | 4 |
| (ii) State Fisheries Development Corporation Ltd., West Bengal . . . . . | 4 |
| (iii) Andhra Pradesh Fisheries Development Corporation Ltd. . . . .      | 2 |
| (iv) Tamil Nadu Fisheries Development Corporation Ltd. . . . .           | 2 |
| (v) Gujarat Agro-Marine Products Ltd. . . . .                            | 2 |

**झालावाड़ संसदीय निर्वाचन क्षेत्र में डाकघरों वाले गांव**

4865. श्री चतुर्भुज : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) झालावाड़ संसदीय निर्वाचन क्षेत्र के किन-किन गांवों में 15 जून, 1980 को शाखा डाकघर, उप डाकघर और डाकघर थे; और

(ख) किन-किन गांवों में ऐसे डाकघर 31 दिसम्बर, 1980 तक खोलने का विचार है ?

संचार मंत्रालय में राज्य मंत्री (श्री कर्तिक उराँव)

(क) और (ख) : सूचना विवरण में दी गई है।

**धिवरण**

15-6-80 तक झालावाड़ संसदीय निर्वाचन क्षेत्र में डाकघरों की सूची

**मुख्य डाकघर**

1. झालावाड़

**उप-डाकघर**

1. अकलोरा
2. अमनावर
3. बाकनी
4. भवानी मंडी
5. चौभहाला
6. झालावाड़ क्लेक्टरेट
7. डाग
8. घाटोली
9. गंगधर
10. गणेशपुरा
11. झालनपटनी शहर
12. खानपुर
13. मनोहर थाना
14. पच पहाड़
15. पिरावा